CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 306/MP/2022 along with
IA Nos. 20/2023, 85/2023, 16/2024, 79/2026 & 80/2026

Subject	:	Petition under Section 19 of the Electricity Act, 2003, read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020, inter alia, seeking punitive action against and revocation of the trading license of Kreate Energy (I) Pvt Ltd.
Petitioner	:	Uttarakhand Power Corporation Limited (UPCL)
Respondent	:	Kreate Energy (I) Private Limited (KEIPL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Amartya Ashish Saran, Advocate, UPCL Shri Ritwiz Rishabh, Advocate, KEIPL Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a detailed hearing. However, learned counsel for the Respondent, KEIPL, submitted that a letter had been circulated requesting a two-week adjournment due to the non-availability of arguing counsel.

2. Learned counsel for the Petitioner submitted that the Appeal (DFR) No. 268/2026, filed by KEIPL, was listed on 14.10.2026, wherein the APTEL has clarified that interim orders for no coercive steps do not come in the way of KEIPL in submitting its response to the show-cause notice issued by the Commission. Accordingly, learned counsel urged that KEIPL may also be directed to file its response to the show-cause notice.

3. In response, the learned counsel for the Respondent, KEIPL, sought two weeks' time to file its response to the show-cause notice.

4. After hearing the learned counsel for the parties, the Commission directed the Respondent, KEIPL, to file its response to the show-cause notice within four weeks without fail after serving a copy on the Petitioner, who may file its rejoinder within two weeks thereafter.

5. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)